

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

**T.A./61/00733/2020**

**Alongwith**

**MA 61/00957/2020**

This the 19<sup>th</sup> day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Niranjan Singh, Age 30 years, S/o Baldev Singh, R/o Sai Kalan Camp Sangali Tehsil, R.S. Pura and ANOTHER.

.....Applicant  
(Advocate: NONE PRESENT)

**Versus**

1. State of Jammu & Kashmir, Through Commissioner Secretary to Cooperative Department, Civil Secretariat, Jammu/Srinagar AND FIVE OTHERS.

.....Respondents  
(Advocate:- Mr. Amit Gupta, A.A.G.)

**ORDER**  
**[ORAL]**

**Hon'ble Mr. Anand Mathur, Member (A):**

The present OA has been filed against 'The Jammu Central Cooperative Bank Ltd.' Although learned counsel for the applicant is not present today but it has been submitted at the Bar that since the respondent 'The Jammu Central Cooperative Bank Ltd.' has not been brought within the jurisdiction of this Tribunal by a notification to be issued by the Central Government under Sec. 14 (2) of the Administrative Tribunal

Act, 1985, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining the 'The Jammu Central Cooperative Bank Ltd.' under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the 'The Jammu Central Cooperative Bank Ltd.'. Accordingly, T.A. is closed.

3. Since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.

4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 15.03.2021.

**(ANAND MATHUR)**  
**MEMBER (A)**

ss/-

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**